तो आस.म, उत्तरी बंगाल तथा देश के अन्य भागों में आयागमन का एक अब्द दावन हो जाएगा। यदि हां, तो सरकार ने इताब तत्काल बनवाने की कोशिश क्यों नहीं की।

DR. K. L. RAO: We are fully aware of what the hon. Member has said. We have investigated it very thoroughly, the project to connect the Ganges with the Brahmaputra in Assam. Now, the project is not being taken up. It is purely due to financial conditions. An amount of the order of Rs. 200 crores would be required for the project. We have to wait for better conditions.

PAPERS LAID ON THE TABLE

I. THE UNIVERSITY GRANTS COMMIS SION RETURNS AND INFORMATION (AMENDMENT) RULES, 1966

II. THE INDIAN WIRELESS TELEGRAPHY (AMATEUR SERVICE) AMENDMENT RULES, 1967.

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIA **MENTARY** AND **AFFAIRS** COM MUNICATIONS (SHRI I. K. GUJRAL): Sir. on behalf of Dr. Triguna Sen, I beg to lay the on Table, under sub-section (3) of sec 25 of the University Grants Commission Act, 1956, a copy of the Ministry of Education Notification S.O. No. 504, dated the 9th February, 1966, publishing the University Returns Grants Commission and Information (Amendment) Rules, 1966. [Placed in Library. See No. LT-789/67.]

I also beg to lay on the Table, under subsection (5) of section 7 of the Indian Telegraph Act, 1885, a copy of the Department of Communications Notification G.S.R. No. 883, dated the 26th May, 1967, publishing the Indian Wireless Telegraphy (Amateur Service) Amendment Rules, 1967. [Placed in Library. See No. LT-719/67.]

NOTIFICATIONS OF THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILI-TATION (DEPARTMENT OF LABOUR AND EMPLOYMENT)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): Sir: I beg to lay on the Table:

- (a) A copy each of eight Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under section 7-A of the Coal Mine_s Provident Fund and Bonus Schemes Act, 1948. [Placed in Library. See No. LT-721/67.]
- (b) A copy of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment) Notification G.S.R. No. 908, dated the 2nd June, 1967 publishing the Industrial Disputes (Central) Amendment Rules, 1967, under subsection (4) and (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT-720/67.]

NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL
AFFAIRS (SHRI SURENDRA PAL
SINGH): Sir, on behalf of Shri K. C. Pant I
lay on the Table a copy each of the following
Notifications of the Ministry of Finance
(Department of Revenue and Insurance): —

- Two Notifications under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-742-/ 67.]
- (ii) Two Notifications under section 159 of the Customs Act, 1962. [Placed in Library. *See* No. LT-740/67.]

(iii) One Notification under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library.See No. LT-741/67,1

THE RUBBER BOARD (SERVICE) AMEND-MENT RULES, 1967

SHRI I. K. GUJRAL: Madam, on behalf of Shri Mohd. Shafi Qureshi, I beg to lay on the Table, under subsection (3) of section 25 of the Rubber Act, 1947, a copy of the Ministry of Commerce Notification G.S.R. No. 901, dated the 2nd June, 1967 publishing the Rubber Board (Service) Amendment Rules, 1967. [Placed in Library. See No. LT-768/67.]

NOTIFICATIONS OF THE MINISTRY OF HOME AFFAIRS

SHRI SURENDRA PAL SINGH: Sir, on behalf of Shri K. S. Ramaswamy I lay on the Table—

- (a) A copy each of the following Notifications of the Ministry of Home Affairs, under subsection (4) of section 18 of the Citizenship Act, 1955: —
 - (i) Notification G.S.R. No. 871, dated the 29th May, 1967, publishing the Citizens (Registration at Indian Consulates) Amendment Rules, 1967.
- (ii) Notification G.S.R. No. 872, dated the 29th May, 1967, publishing the Citizenship (Amendment) Rules, 1967. [Placed in Library. See LT-794/67 for (i) and (ii).]
- (b) A copy of the Ministry of Home Affairs Notification G.S.R, No. 913, dated the 8th June, 1967, publishing the Indian Forest Service (Recruitmeat) Second Amendment Rules, 1967, under sub-section \2) of section 3 of the All

India Services Act, 1951 [Placed in Library, See No. LT-792/67.]

THE DEPUTY CHAIRMAN: Next item on the Order Paper.

REFERENCE TO REPORTED POST-ING ABROAD OF SHRI A. S. BAM. EX-IRON AND STEEL CONTROLLER

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam, I have to make a small submission.

(hiterruptioTis)

THE DEPUTY CHAIRMAN: All standing together.

SHRI M. P. BHARGAVA: The House will recall that a Committee known as the A. K. Sarkar Committee has been appointed to go into the steel deals about which so much has been said in this House. Shri Bhoothalingam, who was one of the people involved, was being posted abroad and at the express wish of this House his appointment abroad was cancelled. Now, the Iron and Steel Controller who was involved in all these deals, Shri A. S. Bam, I understand, is being posted abroad. I would like to know from the Government whether they are serious about the work of the A. K. Sarkar Committee or they are not serious about it and if they are serious I would request the Government not to allow this star witness for this Committee, Shri A. S. Bam, to be put on any mission. He should be available for evidence before the Committee in India.

SHRI DAHYABHAI V. PATEL (Gujarat): The House supported the demand for Mr. Bhoothalingam not going abroad and this is a case in which the whole House has taken interest and has been greately concerned. It would be very wrong on the part of the Government to allow the officer, who is considered the star witness in this case, to go on an assignment abroad. We would like to